NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. No. 607/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.06.2017

NAME OF THE PARTIES: Kotak Mahindra Bank Limited

V/s

Kanta Krishna Textile Engineering Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code, 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

ORDER

T.C.P. No. 607/I&BP/NCLT/MB/MAH/2017

- 1. None present from the side of the Petitioner as well as from the Respondents.
- 2. From the facts, it appears that the Petitioner is a Financial Creditor and sanctioned a Loan of Rs. 9,47,980.60 to the Respondent Debtor.
- 3. After the transfer of the Petition from the Hon'ble High Court no compliance has been made as prescribed under the provisions of the I&BP Code, 2016.
- 4. A direction was given on the last occasion on 21.04.2017 to the Petitioner and a Notice has also been issued fixing the date of hearing on 22.06.2017.
- 5. In case of non-compliance the Petition is liable to be dismissed.
- 6. Now listed for hearing on 21.07.2017.
- 7. Registry is directed to issue Notice, otherwise also Today's Proceedings shall appear on the official site of the NCLT along with the Cause List, which can be noticed by the Litigants. Adjourned to 21st July, 2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 22.06.2017